

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Service Tax Appeal No. 10944 of 2013
ST/CO/11872/2013

[Arising out of Order-in-Appeal No OIA-03-2013-AHD-III-SKS-COMMR-A-AHD dated 08/01/2013 passed by Commissioner (Appeals) of Central Excise & ST, Ahmedabad]

Commissioner of Central Excise & ST, Ahmedabad **Appellant**

Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat

VERSUS

Bahusmarna Construction Company **Respondent**

At & Post Sankhari,
Patan, PATAN, GUJARAT.

APPEARANCE :

Shri T.K. Sikdar, Assistant Commissioner (AR) for the Appellant-Revenue
None for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/11958/2019

DATE OF HEARING/ DECISION : 17.10.2019

RAMESH NAIR :

Revenue filed a letter to withdraw the appeal on monetary limit, as per Government's Litigation Policy Instruction vide F. No. 390/Misc/116/2017-JC dated 22.08.2019, as the amount involved in the appeal is less than Rs. 50 Lakhs. Accordingly, the appeal is dismissed. Cross objection also disposed of.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(Raju)
Member (Technical)